IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.123

C.P.(IB)/237(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India **.....Applicant**
V/s
Kuldipsingh Anopsingh Chudasma **.....Respondent**

Order delivered on: 01/02/2023

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Mr. Ajai Das Mehrotra, Hon'ble Member (T)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

Since the issue of constitutional validity of section 95 of IBC, 2016 is still pending before the Hon'ble Supreme Court, the matter stands adjourned to 01.05.2023.

-SD-

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

-SD-

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)

Sapna